

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 608
IB-677/ND/2023
IA/474/2024

IN THE MATTER OF:
Central Bank of India

...PETITIONER

Vs.

Mrs. Prakash Kaur

...RESPONDENT

Section
U/s 95(1) of IB Code, 2016

Order delivered on 23.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:

For the RP

:Adv. Shubham Mittal

For the Respondent

:

ORDER

IA/474/2024

Ld. Counsel on behalf of Resolution Professional is present and submitted that in terms of the order dated 08.03.2024, they have served the Personal Guarantor and Principal Borrower and filed proof of service, however the proof of service is not reflected on the e-portal. Ld. Counsel for the RP may approach the Registry and cure the defects so that it is reflected on the e-portal. No one has appeared on behalf of Personal Guarantor and Financial Creditor. List the matter on **03.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)